

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 102  
TO BE ANSWERED ON 29.01.2026**

**UNIFORM FACTORY SAFETY NORMS**

**102. DR. AJEET MADHAVRAO GOPCHADE:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether the Directorate General Factory Advice Service and Labour Institutes proposes to introduce mandatory norms for periodic replacement of aging vessels and equipment in chemical factories after completion of their certified safe life, in the interest of public safety;**
- (b) whether Government has reviewed the credibility of third-party safety audits for renewal of factory licences;**
- (c) whether any statutory civil or criminal liability is fixed on third-party safety auditors in cases of faulty certification leading to fatal industrial accidents; and**
- (d) whether Government proposes to frame a uniform national factory safety policy to ensure uniform safety standards?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Government has enacted the Factories Act, 1948 for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There are elaborate provisions to ensure the occupational safety, health and welfare of workers under the Act and the rules framed thereunder. The Factories Act, 1948 and the rules framed thereunder are enforced by States / Union Territories.**

**Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code (OSH&WC), 2020. The OSH & WC Code 2020 has come into force with effect from 21.11.2025. Mandating the replacement of ageing vessels and equipment in chemical factories after the completion of their certified safe life is outside the purview and scope of activities of Directorate General Factory Advice Service & Labour Institutes (DGFASLI). It is under the purview of the States / UTs.**

**Contd..2/-**

**The OSH&WC Code, 2020 envisages 'Third Party Audit and Certification' for providing a "scheme" to empanel experts by the appropriate Government. Such experts shall be assigned Third Party Audit and certification in a randomized manner through a web-based scheme to carry out safety audit and certification along with submitting the report to the concerned employer and Inspector-cum Facilitator. Under the OSH&WC Code, 2020, there are provisions for penalties for offences and punishments for contravention of provisions of duties relating to safety provisions resulting in an accident. The Code also empowers the Central Government to notify uniform standards on occupational safety and health for workplace for different establishments including factories.**

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